

In murder cases though the regular trial is made by the Sessions Judge, the committing magistrate has got absolute powers to recall witnesses, examine new witnesses etc. There is absolute authority and jurisdiction for him to do anything he likes.

**Shri Sadhan Gupta** (Calcutta South-East): What the Minister says is that the judicial officer, whoever he may be, will be entitled to call additional evidence. If, for instance....

**Mr. Speaker:** He said that the judicial officer can recall all the original witnesses.

**Shri Sadhan Gupta:** That is the point on which I want to be clear.

**Mr. Speaker:** Each hon. Member is going on getting up and repeating and asking the hon. Minister: is it right and is it proper. We cannot spend the time of the House like this. The hon. Minister has stated unreservedly that a judicial officer of the rank of a High Court Judge will go into this matter. He will receive memorandum and other communications from any side of the people who come there.

**Shri Ramachandra Reddy** (Nellore): I want to know the number of hours available for discussion today and the number of hours available to the Members.

**Mr. Speaker:** For how long would the House like to sit today? Hon. Members might make up their minds. I will make arrangements for Chairman.

**An Hon. Member:** We may sit up to 8 o'clock.

**Shri K. K. Basu** (Diamond Harbour): How many Ministers will intervene today?

**Mr. Speaker:** I understand that Mr. Alagesan will speak in reply to the one hour debate that was made by Mr. Feroze Gandhi. He told me that there are certain point that he would like to explain. Then the hon. Prime Minister would like to wind up the debate. Is any other Minister going to participate in the debate?

**The Minister of Planning and Irrigation and Power (Shri Nanda):** The Prime Minister is going to participate.

**Mr. Speaker:** Is any other Minister going to intervene?

**Shri Nanda:** Only the Prime Minister is going to speak.

**Mr. Speaker:** He wants to speak at about 5-15 P.M. But the House would be sitting for a longer time.

**Shri Kamath:** I must request you to kindly inform us of the approximate date of the next session.

**Mr. Speaker:** It must be about 12th or 14th of November. Deepavali comes on the 2nd. Some time after Deepavali. That was the original idea.

Shri Jangde.

#### RESOLUTION RE SECOND FIVE YEAR PLAN

श्री जांगडे : (बिलासपुर—रक्षित—  
अनुसूचित जातियाँ): अध्यक्ष महोदय, कल मैं कह रहा था कि अपनी द्वितीय पंच-वर्षीय योजना में हमने देहातों की ओर ध्यान नहीं दिया है। मैं यह भी कहना चाहता हूँ कि हमारी आर्थिक व्यवस्था ऐसी है कि जिसके कारण गरीब गरीब होता जा रहा है और कतिपय लोगों के पास पूंजी बढ़ती जा रही है। इसकी मैं अपनी भाषा में समझाना चाहता हूँ। जब कभी हम देश में औद्योगिक नीति निर्धारित करना चाहते हैं, या हमें उद्योग को बढ़ाना होता है, तो हम पश्चिम की नकल करते हैं। हम रूस, अमीरीका और इंग्लैंड आदि की नीति का अध्ययन करने के बाद अपने देश के लिए औद्योगिक नीति अपनाते हैं। उसका नतीजा यह होता है कि हमारे देश में दो चार बर्षों के लिए फायदा तो जरूर नजर आता है, पर हमारे देश में स्थिर संतुलन नहीं हो पाता। इसका नतीजा यह होता है कि कतिपय लोग शहरों में जाकर बूस जाते हैं, शहरों की आबादी बढ़ती जाती है और शहरों के मुख्य मुख्य भागों में हमारे रईसों और सरमायेदारों के बड़े बड़े बंगले बनते

[ श्री जांगडे ]

हैं और उन शहरों के पीछे लाखों बादमी दाने दाने के लिए तरसते हैं। हमारे प्रधान मंत्री ने कहा कि हम परसनल इनकम.....

#### QUESTION OF PRIVILEGE

**Mr. Speaker:** Order, order. The hon. Member will kindly resume his seat. I forgot. The hon. Member **Shri V. G. Deshpande** is here, I thought he would take up the matter. He brought it to the notice of the House yesterday or day before yesterday that there was a cordon of police outside the House, that it was practically difficult to come into the House and that he was prevented. That is what he said, I tried to make enquiries. The hon. Home Minister himself is here. I would like to know from the hon. Minister if he has made any enquiries and if he has anything to state.

**The Minister of Home Affairs and Heavy Industries (Pandit G. B. Pant):** Yes, Sir.

The Superintendent of Police, New Delhi, made a personal enquiry into the matter. He has reported that on receipt of information that about 8,000 refugees would demonstrate in front of the Lok Sabha, a strong contingent of the police including some gazetted officers and upper subordinate were detailed by him to cordon off the Lok Sabha Estate. It was apprehended that the demonstrators would defy the ban and enter the prohibited area.

At about 11-30 A.M. the procession of refugees arrived at the Lok Sabha outer entrance facing Parliament Street. They were in an agitated mood and the police on duty had been alerted not to allow any demonstrator to defy the ban. **Shri V. G. Deshpande** was among the demonstrators and when he, with three or four others, proceeded towards the Lok Sabha Estate, two constables of the D. A. P. checked him to ensure his identity. Inspector B. P. Jetley, S.H.O., Parliament Street Police Station, who was only a few yards away, rushed to the spot seeing **Shri Deshpande** whom he knew, and escorted him in, expressing his regret.

The entire incident is reported to have taken not more than four or five seconds. This was about three yards outside the Lok Sabha Estate entrance. The Watch and Ward Officer of the Lok Sabha was immediately informed about it.

**Shri V. G. Deshpande (Guna):** May I make a statement?

**Pandit G. B. Pant:** **Shri Deshpande** either deliberately accompanied the demonstrators or the time of his entry happened to synchronise with their presence there.

**Shri N. C. Chatterjee (Hooghly):** Before the hon. Minister speculates, will it not be fair to hear....

**Pandit G. B. Pant:** There is no question of any speculation. It is a fact as stated here.

**Mr. Speaker:** He made a complaint yesterday and I am asking the Minister to make a statement.

**Pandit G. B. Pant:** I am saying either he came with them or he happened to be there at the time when those people arrived there. So, there was this unfortunate incident. Had he arrived a little earlier or not come with them, I think no such occasion would have arisen. He came with them. Then there was, I think, reason for them to see if these people were coming. They did not know him personally. Nobody interfered knowing him personally. So, I do not know if I am called upon to say anything more.

**Shri V. G. Deshpande:** Mr. Speaker, Sir....

**Shri S. S. More (Sholapur):** May I know whether at the time of the enquiry....

**Mr. Speaker:** Was the hon. Member present there?

**Shri S. S. More:** No.

**Mr. Speaker:** Now, **Shri Deshpande**. He is the person affected. He has raised the question. Let me hear him.